

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 90/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

Name of the Company: Nilam Trading Company

V/s.

Fairmate Chemicals Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Aayog Y. Doshi	Advocate	Operational creditor Petitioner	Aayog
2.	Rohan A. Shah	Advocate	Corporate debtor	Rohan

ORDER

Learned Advocate Mr. Aayog Doshi i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/ Applicant. Learned Advocate Mr. Rohan Shah present for Respondent.

Proof of service of copy of application on Respondent filed.

Learned Advocate Mr. Rohan Shah filed Vakalatnama for Respondent.

Objections filed by Respondent.

Rejoinder filed by Applicant.

At request of Learned Counsel for Respondent.

List the matter on 29.08.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of August, 2017.